

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.2**

Excise Appeal No.683 of 2010

(Arising out of Order-in-Original No.01/CE/Commr./Kol-VI/2010 dated 22.07.2010 passed by Commissioner of Central Excise, Kolkata-VI.)

M/s. Dulichand Oils Pvt.Ltd.

(Dhanshree Towers, 70, Diamond Harbour Road, Flat No.3D, Kolkata-700023.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-VI

.....Respondent

(GST Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

APPEARANCE

NONE for the Appellant (s)

Shri S.K.Dikshit, Authority Representative for the Revenue

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)
FINAL ORDER NO. 75004/2025**

DATE OF HEARING : 02.01.2025

DATE OF DECISION : 02.01.2025

Per : BENCH :

The appellant has produced copies of SVLDRS-1 & SVLDRS-4, as proof for discharging of their liability. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open Court.)

Sd/

**(R. MURALIDHAR)
MEMBER (JUDICIAL)**

Sd/

**(RAJEEV TANDON)
MEMBER (TECHNICAL)**